The Hyderabad Agricultural Debtors Relief (Bombay Amendment) Act, 1957

Act 10 of 1957

Keyword(s):
Agricultural Debtors, Debtors Relief, Hyderabad Agricultural Debtors Relief
THE HYDERABAD AGRICULTURAL DEBTORS RELIEF (BOMBAY AMENDMENT) ACT, 1957.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.

2. Amendment of section 4 of Hyderabad Act XVI of 1956.

BOMBAY ACT No. X OF 1957.¹

[THE HYDERABAD AGRICULTURAL DEBTORS RELIEF (BOMBAY AMENDMENT) ACT, 1957.]

[30th March 1957]

An Act to amend the Hyderabad Agricultural Debtors Relief Act, 1956.

WHEREAS it is expedient to amend the Hyderabad Agricultural Debtors Relief Act, 1956, for the purpose hereinafter appearing; It is hereby enacted in the Eighth Year of the Republic of India, as follows:—

1. This Act may be called the Hyderabad Agricultural Debtors Relief (Bombay Amendment) Act, 1957.

2. In section 4 of the Hyderabad Agricultural Debtors Relief Act, 1956, for sub-section (7), the following shall be substituted, namely:

"(7) Any debt ordinarily residing in any local area within the Hyderabad are of the State of Bombay, or his creditor, may make an application on or before the 31st May 1957, to the Court for the adjustment of his debts."

3. The Hyderabad Agricultural Debtors Relief (Bombay Amendment) Ordinance 1957, is hereby repealed.
